

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL  
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH – COURT NO. 1

**Service Tax Appeal No. of 301 of 2010**

(Arising out of Order-in-Original No. R/132/ST/DIV-III/2009 dated 11.11.2009  
passed by Commissioner of Service Tax, Kolkata)

***M/s. Electro Steel Limited***

*G.K.Tower, 19 Camac Street, Kolkata-700 017.*

**: Appellant**

**VERSUS**

**Deputy Commissioner of Service Tax, Div.-III,  
Kolkata**

180, Shantipally, Rajdanga Main Road, Kolkata-700107

**: Respondent**

**APPEARANCE:**

None for the Appellant

Shri, K.Chowdhury, Authorized Representative for the Respondent

**CORAM:**

**HON'BLE SHRIASHOK JINDAL, MEMBER (JUDICIAL)**

**HON'BLE SHRI K. ANPAZHAKAN, MEMBER (TECHNICAL)**

**FINAL ORDER NO. 75463 / 2024**

DATE OF HEARING / DECISION: .07.03.2024

**Order : [Per Shri Ashok Jindal]**

Today when the matter was called, the  
appellant sought withdrawal of the appeal and  
submitted a letter to that effect.

2.The request made by the appellant for withdrawal  
of the appeal is accepted. Accordingly appeal filed by  
the appellant is dismissed as withdrawn.

(Dictated and pronounced in the open court)

**(K. ANPAZHAKAN)**  
MEMBER (TECHNICAL)

**(ASHOK JINDAL)**  
MEMBER (JUDICIAL)